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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Date of decision: 14.11.2025

\+ CRL. M.C 8095/2025 & CRL.M.A. 33819/2025 EXEMPTION

ISHA CHAUDHARY AND ORS. .....Petitioner

Through: Ms. Kanika Bhardwaj, Ms. Nargis, Advocates.

Petitioners through VC.

versus

STATE OF NCT OF DELHI AND ANOTHER.....Respondents

Through: Ms. Priyanka Dalal, APP with Insp. Manoj Shehrawat, ASI Dhirender Kumar, PS-Shalimar Bagh.

Respondent No. 2 in person.

CORAM:-
HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 310/2024, dated 28.06.2024, registered at P.S Shalimar Bagh, Delhi under Sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 3 and Respondent no. 2/complainant was solemnized on 15.01.2020 as per Hindu Rites and ceremonies at

Haridwar, Uttarakhand. No child was born out of the said wedlock. However, on account of temperamental differences Petitioner No. 2 and Respondent No. 2 are living separately since November 2023.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. FIR No. 310/2024 was lodged at the instance of respondent no. 2 at PS Shalimar Bagh under sections 498A/406/34 IPC against the petitioners.

4. During the course of proceedings, the parties amicably resolved their disputes and the terms of settlement were written in the form of a Memorandum of Understanding dated 22.05.2025. It is submitted that petitioner no.3 and respondent no. 2 have obtained divorce on 18.10.2025 and petitioner no. 3 has paid the entire settlement amount of Rs. 15,00,000/- (Rupees Fifteen Lacs only) to respondent no. 2. Copy of the settlement agreement dated 22.05.2025 has been annexed as Annexure 3.

5. Respondent No. 2 is physically present before the Court while petitioners have entered their appearance through VC. They have been identified by their respective counsels as well as by the Investigating Officer ASI Dhirender Kumar, PS-Shalimar Bagh.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she

has received the entire settlement amount and has no objection if the FIR No. 310/2024 is quashed against the Petitioners.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 310/2024 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in ***Rangappa Javoor vs The State Of Karnataka And Another***, ***Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58& in Gian Singh vs State of Punjab (2012) 10 SCC 303***.

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon ***B.S. Joshi v. State of Haryana, (2003) 4 SCC***.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 310/2024, dated 28.06.2024, registered at P.S Shalimar Bagh, Delhi under Sections 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

November 14, 2025
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